

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2564
ANSWERED ON:16.08.2004
FATE OF SURPLUS EMPLOYEES OF ICFRE
Acharia Shri Basudeb

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government is aware that a large number of employees of Indian Council of Forest Research and Education (ICFRE) have been declared surplus due to the alleged lapse on the part of the administration;
- (b) if, so, the reaction of the Government thereto;
- (c) whether resolution in this regard was passed and notified by the Government to convert ICFRE into an autonomous body;
- (d) if so, the details of aims and objective behind such conversion;
- (e) whether attention of the Government has also been drawn to the adverse impact of such decision on the service conditions of existing employees; and
- (f) if so, the details of action taken/proposed to be taken in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA)

- (a) 647 Central Government employees, who did not opt for the permanent absorption in the Indian Council of Forestry Research and Education (ICFRE) on its conversion into an autonomous body, have been declared surplus vide orders dated 01-01-2001 and 19-02-2001.
- (b) The employees had been given opportunity to exercise option for joining the autonomous body. Majority of the employees exercised their option in favour of autonomous body. Only 647 employees who did not avail the opportunity to exercise their option were declared surplus. There is no lapse on the part of the Government.
- (c) The Indian Council of Forestry Research & Education, Dehradun, was converted into an autonomous body vide Order No. 1-8/89-RT dated 30.5.1991.
- (d) The ICFRE was converted into an autonomous body with the following objectives:
 - i To ensure the best method of application of all sources of scientific knowledge to the solution of technical and practical problems of forestry;
 - ii To engage in basic research in areas where lack of fundamental knowledge impedes progress;
 - iii To oversee and coordinate the activities and programmes of institutes engaged in forestry research and other organizations conducting research in related areas;
 - iv To prepare the overall forestry research policy of the country, review it periodically, monitor the progress of research schemes and allocate resources;
 - v To act as a clearing house for research results and other technical information pertaining to forestry research;
 - vi To conduct other activities incidental and conducive to attainment of the above mentioned objectives.

vii To support forestry education programmes.

(e)&(f) After conversion of ICFRE into an autonomous body, the employees who did not opt for absorption into ICFRE, continue to work in ICFRE on the terms and conditions of service as applicable to the Central Government Employees. There has been no adverse impact on service conditions of these employees.